



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1053/2020

This the 24th day Tuesday of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)

Jasbir Kumar, Aged 37 years,
S/o. Late Sh. Bhram Raj,
R/o. Lower Kanhal,
Tehsil Bishnah District Jammu.

.....Applicant

(Mr. Govind Raina, Advocate)

Versus

1. Union Territory of Jammu & Kashmir,
Through Commissioner/Secretary to Government
Home Department,
J&K Government Civil Secretariat,
Srinagar/Jammu-180 001;
2. Director General of Police,
Jammu & Kashmir,
J&K Police Headquarter,
Jammu-180 001;
3. Inspector General of Police,
J&K Police Headquarter,
Jammu-180 001;
4. AIG (Personal)
For Director General of Police,
J&K Jammu- 180 001;
5. Senior Superintendent of Police,
Jammu-180 001.

..... Respondents

(Mr. Rajesh Thapa, DAG)

ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. It is submitted by the learned counsel for the applicant as well as Mr. Amit Gupta, learned A.A.G. for respondents that the applicant was engaged as Special Police Officer (SPO) and it is not a civil post. As such, this Tribunal has no jurisdiction to hear the case.
2. Contention of both the learned counsel and learned D.A.G. has force and it is to be accepted. Post of Special Police Officer is not a civil post and does not fall within the jurisdiction of this Tribunal.
3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Special Police Officer under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute involving Special Police Officer.
4. In view of the submission made above, we are of the view that OA. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

(Mohd. Jamshed)
Member (A)

(Rakesh Sagar Jain)
Member (J)